

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 423/TT/2019**

- Subject** : Petition for truing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for seven numbers of assets under “Expansion/Upgradation of SCADA/EMS System of SLDCs of North Eastern Region”.
- Date of Hearing** : 2.11.2021
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Assam Electricity Grid Corporation Ltd. and 6 others
- Parties Present** : Shri S.S Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri Amit Yadav, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
- a. The instant petition is filed for truing up of transmission tariff for the 2014-19 period and determination of transmission tariff for the 2019-24 tariff period in respect of following seven assets under “Expansion/Upgradation of SCADA/EMS System of SLDCs of North Eastern Region”:
- Asset-I:** Main SCADA EMS System of SLDCs of Assam;
- Asset-II:** Main SCADA EMS System of SLDCs of Meghalaya;
- Asset-III:** Main SCADA EMS System of SLDCs of Tripura;
- Asset-IV:** Main SCADA EMS System of SLDCs of Manipur;
- Asset-V:** Main SCADA EMS System of SLDCs of Mizoram;
- Asset-VI:** Main SCADA EMS System of SLDCs of Arunachal Pradesh; and



**Asset-VII: Main SCADA EMS System of SLDCs of Nagaland.**

- b. The date of commercial operation (COD) of the transmission assets are as follows:

<b>Asset</b>	<b>COD</b>	<b>Asset</b>	<b>COD</b>
Asset-I	1.4.2016	Asset-V	10.4.2017
Asset-II	1.4.2016	Asset-VI	15.1.2018
Asset-III	1.4.2016	Asset-VII	15.1.2018
Asset-IV	9.11.2016		

- c. The scheduled COD for Asset-I, Asset-II and Asset-III was 4.5.2016 and, accordingly, there was no time over-run.
- d. The scheduled COD for Asset-IV, Asset-V, Asset-VI and Asset-VII was 5.5.2016 and the summary of time over-run condoned/ not-condoned in order dated 3.12.2018 in Petition No. 8/TT/2018 are as follows:

<b>Asset</b>	<b>COD</b>	<b>Duration</b>	<b>Condonation of Time Over-run</b>
Asset-IV	9.11.2016	188 days	Condoned
Asset-V	10.4.2017	340 days	334 days- Condoned, 6 days- not condoned
Asset-VI	15.1.2018	620 days	501 days- Condoned, 119 days- not condoned
Asset-VII	15.1.2018	620 days	501 days- Condoned, 119 days- not condoned

- e. The transmission tariff for the 2014-19 period was allowed *vide* order dated 29.11.2017 in Petition No. 113/TT/2016 for Asset-I, Asset-II and Asset-III and *vide* order dated 3.12.2018 in Petition No. 8/TT/2018 for Asset-IV, Asset-V, Asset-VI and Asset-VII respectively.
- f. The total estimated completion cost of the transmission project including Additional Capital Expenditure (ACE) during the 2014-19 tariff period allowed *vide* order dated 29.11.2017 in Petition No. 113/TT/2016 and order dated 3.12.2018 in Petition No. 8/TT/2018 was within the apportioned approved cost.
- g. The issues of time over-run and the cost over-run have already been addressed by the Commission. Accordingly, the disallowed IDC and IEDC due to time over-run not condoned has not been prayed for in the instant petition.
- h. The Commission *vide* order dated 3.12.2018 in Petition No. 8/TT/2018 had directed the Petitioner to provide CEA certificate and CMD certificate. The Petitioner has submitted that as per the CEA Regulations 2010, CEA certificate is not applicable in this case. The Petitioner has further submitted that this is in line with the order dated 7.7.2017 in Petition No. 53/TT/2016 wherein the Commission observed that the communication equipment does not require CMD certificate.
- i. ACE is projected during 2019-20 and 2020-21 towards release of balance payments. The total estimated completion cost as on 31.3.2024 is within apportioned approved cost.



- j. Depreciation was claimed @ 6.33% in the petition as allowed for the 2014-19 tariff period. However, in the first amendment to the 2014 Tariff Regulations, communication equipment like SCADA, WAMS and RTUs are considered as IT equipment and the depreciation for IT equipment has been allowed @ 15% for the 2014-19 tariff period. Accordingly, the Petitioner has submitted revised tariff forms for the 2014-19 period considering depreciation rate as 15% instead of 6.33% which was allowed during 2014-19 period and subsequently revised the tariff for the 2019-24 period.
- k. No reply has been received from any of the Respondents.
3. After hearing the Petitioner in the matter, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

